

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**RA-33/2018 in
OA-3379/2017
MA-874/2018**

New Delhi this the 27th day of February, 2018.

Hon'ble Ms. Praveen Mahajan, Member (A)

1. Union of India, through
Its Secretary,
Ministry of Defence,
South Block, New Delhi.
2. Engineer-in-Chief,
Military Engineer Service,
IHQ of Ministry of Defence (Army),
Kashmir House, Rajaji Marg,
New Delhi-11.
3. Director General (Pers.),
Engineer-in-Chief's Branch,
IHQ of Ministry of Defence (Army),
Kashmir House, Rajaji Marg,
New Delhi-11.
4. HQ. Chief Engineer (WAC),
AF (Palam), Delhi Cantt-10.
5. Commander Works Engineer (AF),
Palam, Delhi Cantt-10.
6. Garrison Engineer (AF), Palam,
Delhi Cantt-110010. Review Applicants

Versus

Smt. Imarti Devi,
W/o Latxe Sh. Soran Singh,
Aged about 70 years,
R/o H.No. 93/3, PMU, Air Force Station,
Dadri Ghaziabad(UP) and late husband was
Working as Mazdoor, Under G-E, (North),
AD Palam, Delhi-Cantt-110010.

(Group 'C' Post)

.... Respondent

O R D E R (By Circulation)

Existence of error apparent on the face of record is *sine qua non* for entertainment of the review application.

2. I have gone through the review application. I have also perused the judgment under review as also the grounds of review. I do not find any error apparent on the face of record warranting interference in exercise of the review jurisdiction.
3. Review Application is accordingly dismissed in circulation.

**(Praveen Mahajan)
Member (A)**

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